

THE TELANGANA (TRANSFER OF PENDING CASES OF STATE
OF TELANGANA FROM THE A.P. ADMINISTRATIVE TRIBUNAL TO
HIGH COURT OF JUDICATURE AT HYDERABAD) ACT, 2016.

(ACT NO. 14 OF 2017.)

INDEX

Section No.	Contents
1.	Short title and commencement.
2.	Definitions.
3.	Transfer of pending and disposed of cases.
4.	Intimation of transfer of cases to the parties.
5.	Repeal of Ordinance No.5 of 2016.

THE TELANGANA (TRANSFER OF PENDING CASES OF STATE OF TELANGANA FROM THE A.P. ADMINISTRATIVE TRIBUNAL TO HIGH COURT OF JUDICATURE AT HYDERABAD) ACT, 2016.

ACT NO. 14 OF 2017.*

[27th January, 2017]

AN ACT TO PROVIDE FOR THE TRANSFER OF PENDING CASES, BEFORE THE ANDHRA PRADESH ADMINISTRATIVE TRIBUNAL TO THE HIGH COURT OF JUDICATURE AT HYDERABAD PERTAINING TO THE STATE OF TELANGANA CONSEQUENT UPON THE NOTIFICATION NO. G.S.R. 888 (E), DATED: 15TH SEPTEMBER 2016, ISSUED BY THE GOVERNMENT OF INIDA.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana (Transfer of pending Cases of State of Telangana from the A.P. Administrative Tribunal to High Court of Judicature at Hyderabad) Act, 2016. **Short title and commencement.**

(2) It shall be deemed to have been come into force with effect from 29th September, 2016.

2. In this Act, unless the context otherwise requires:- **Definitions.**

(a) "**CASE (S)**" means and includes a Suit / Original Application / Review / contempt or other proceedings by whatever name called, in respect of the State of Telangana

* Received the assent of the Governor on the 24th January, 2017.

decided or pending in the Tribunal as on the date of this Act;

(b) **"HIGH COURT"** means, the High Court of Judicature at Hyderabad as specified in Part IV of the Andhra Pradesh Reorganization Act, 2014;

Central Act 6 of 2014.

(c) **"STATE OF TELANGANA"** means the State of Telangana with the territories as specified in section 3 of the Andhra Pradesh Reorganization Act, 2014;

(d) **"TRIBUNAL"** means the Andhra Pradesh Administrative Tribunal established under sub-section (2) of section 4 of the Administrative Tribunals, Act, 1985.

Central Act 13 of 1985.

Transfer of pending and disposed of cases.

3. All the pending cases, before the Tribunal, pertaining to State of Telangana, as on the date of this Act shall stand transferred to the High Court including the records of pending and disposed cases.

Intimation of transfer of cases to the parties.

4. As soon as after the transfer of pending cases under section 3 the High Court shall intimate the parties and their counsel accordingly.

Repeal of Ordinance No.5 of 2016.

5. The Telangana (Transfer of pending cases of State of Telangana from the Andhra Pradesh Administrative Tribunal to High Court of Judicature at Hyderabad) Ordinance, 2016 is hereby repealed.

* * *